

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: THE 8th June, 1972.

CORRIGENDUM

No. 105 (F.No.404/67/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India, Ministry of Finance (Department of Revenue and Insurance) No. 87 (F.No.404/67/72-ITCC) dated 12th May, 1972 namely:

In the said notification in para 2 for the words "19th April 1972" the words "19th April, 1971" shall be substituted.

Amend.
(A.K. Nasta)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 105 (F.No.404/67/72-ITCC):

COPY FORWARDED TO:-

1. All Commissioners of Income-tax.
2. All Adl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS (DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Andhra Pradesh, Hyderabad.
7. The Accountant General, Andhra Pradesh, Hyderabad.
8. Shri P.B. Venkatasubramanian, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Guard file.

Amend.
(A.K. Nasta)

Under Secretary to the Government of India.

PC/500 copies

No. CC/ITCC/296/115/RSP/72 - dt. 23.6.1972.